Government of India Ministry of Finance Department of Revenue

LOK SABHA UNSTARRED QUESTION NO. 5595

TO BE ANSWERED ON FRIDAY, APRIL 07, 2017 CHAITRA 17, 1939 (SAKA)

OUTSTANDING TAXES FROM AVIATION COMPANIES

†5595: SHRI PRATAPRAO JADHAV:

SHRI HARISHCHANDRA CHAVAN: SHRI RAM TAHAL CHOUDHARY: SHRIMATI RAMA DEVI:

Will the Minister of Finance be pleased to state:

- (a) the details of action taken by the Government against the aviation companies which fail to deposit tax on time during the last three years and the current year, aviation company-wise including fines and punishments for non-payment of outstanding tax amounts; and
- (b) the amount of outstanding tax recovered by the Government during the said period?

ANSWER MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR)

(a) & (b):

Direct Tax

The data of recovery of outstanding taxes sector-wise or industry-wise is not maintained centrally. Moreover, disclosure of information about specific taxpayers is governed by the provisions of section 138 of the Income Tax Act.

Strategies and targets to collect the arrears of taxes are laid for every financial year as part of the Central Action Plan document. Efforts of the assessing officer to collect/recover the outstanding demand are regularly reviewed/monitored by the superior authorities. Databases like Individual Transaction Statement and 360-degree profile generated by the Department and those maintained by other agencies like FIU-IND have been made available to the field units for identification of assets for recovery. Guidelines for Tax Recovery Officers for recovery and guidelines to filed authorities for dealing with stay petitions have been issued. Efforts for early disposal of appeals are also undertaken. A new reward scheme for information leading to recovery of arrears has been notified. Names of confirmed defaulters are published in newspapers and put in public domain.

Indirect Tax

Government initiates action against all those who fail to deposit taxes on time in terms of the relevant legal provisions, which include issuing of show cause notices, adjudication and recovery of the amounts held to be payable. However data of aviation companies which have failed to deposit tax on time during the last three years and the current year, aviation company wise including fines and punishments and the amount of outstanding tax recovered by the Government during the said period is not maintained centrally.
